

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

To,

Sh. Romesh Chander Sawhney
The Liquidator of M/s DCP INDIA PRIVATE LIMITED, TIN NO. **07050278980**
850/GH-13, Paschim Vihar, New Delhi – 110087
Email: cirp.dcpindia@gmail.com

From,

Department of Trade & Taxes(DELHI GST)
Vyapar Bhawan, IP Estate, New Delhi, Delhi 110002

Subject: Submission of proof of claim.

Madam/Sir,

Department of Trade & Taxes, New Delhi, Delhi 110002, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the **M/s DCP INDIA PRIVATE LIMITED. TIN NO: 07050278980** The details for the same are set out below:

PARTICULARS	
1. NAME OF OPERATIONAL CREDITOR	DEPARTMENT OF TRADE & TAXES / DELHI GST
2. IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	DEPARTMENT OF TRADE & TAXES(DELHI GST),Govt. of N.C.T. of Delhi. Vyapar Bhawan, I.P. Estate, NEW DELHI-110002
3. ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	DEPARTMENT OF TRADE & TAXES(DELHI GST), NEW DELHI, DELHI-110002 Email Id-ctt.delhi@nic.in6 TH FLOOR, DEPARTMENT OF TRADE AND TAXES, WARD-55 EMAIL ID: gst.ward53@gmail.com

17.11.22

PARTICULARS

4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	1,09,37,298/-
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	ASSESSMENT ORDERS AND WRIT OF DEMAND.
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NIL
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	AS PER ASSESSMENT ORDER REF. NO. 150082834919 DATED 25/02/2019 FY 2014-15 & REF. NO. 150083411269 30/03/2020 FOR FY, 2015-16(1 ST & 2 ND QTR) & REF. NO. 150083416655 DATED 30/03/2020 FY 2015-16(3 RD QTR) WRIT OF DEMAND ISSUED WIDE ORDER DATED 16/11/2022.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	Bank Name- RBI A/c No. 5150500015 (Sales tax) (Local) A/c No. 5150500022 (Sales tax) (central) A/c -5040110010 (GST) MICR- 110001000 IFSC- RBISONDPA01
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	ASSESSMENT ORDER REF. NO. 150082834919 DATED 25/02/2019 FY 2014-15 & REF. NO. 150083411269 30/03/2020 FOR FY, 2015-16(1 ST & 2 ND QTR) & REF. NO. 150083416655 DATED 30/03/2020 FY 2015-16(3 RD QTR) WRIT OF DEMAND ISSUED WIDE ORDER DATED 16/11/2022.

17.11.22

PARTICULARS

Signature of operational creditor or person authorised to act on his behalf
[Please enclose the authority if this is being submitted on behalf of an operational creditor]

Name in : LEKH RAJ

Position with or in relation to creditor : ADDITIONAL COMMISSIONER (ZONE-III) LEKHRAJ
Address of person signing:-Department Of Trade & Tax, Vyapar Bhawan I.P Estate, New
Delhi -110002

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, LEKH RAJ , JOINT COMMISSIONER, currently residing at Delhi hereby declare and state as follows:-

1. **M/s. DCP INDIA PRIVATE LIMITED TIN NO. 07050278980** The Corporate Debtor was at the insolvency commencement date being the 31/10/2022 (the order was intimated to IRP on 17/10/2022), actually indebted to Department of Trade and Taxes in the sum of Rs. **1,09,37,298/-** under DVAT as on today.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - (i) The details as available on DVAT portal.
 - (ii) Dealer/ Taxpayer is registered under GST & Cancelled on non filing of returns.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/ our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever.
5. Solemnly, affirmed at Delhi on 16th day of November 2022.

Date: 16.11.2022

Place: Delhi



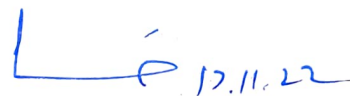
(Signature of the claimant)

LEKHRAJ
ADDL. COMMISSIONER

VERIFICATION

I, LEKH RAJ, JOINT COMMISSIONER ZONE-III, DEPARTMENT OF TRADE AND TAXES, GOVT. OF N.C.T OF DELHI, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at New Delhi on this 16TH Day of November 2022.



(Signature of the claimant)

LEKHRAJ
ADDL COMMISSIONER

[NOTE: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in case of other entities officer authorized for the purpose by the entity].